

CC No. 10914/16
PS Nihal Vihar
Jyoti Devi Vs. Rajesh

(At 11:15 AM)

09.07.2020

Present: Mohd. Furkan, Id. Counsel for the complainant (through Video conferencing
Cisco webex meeting ID No. 919211305)

Part arguments heard on the application under Section 156(3) Cr. PC.
Clarification required from connected case FIR No. 298/14, PS Nihal Vihar. Put
up for remaining arguments on 16.07.2020



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

CC No. 8506/2019
Gurmeet Singh Vs. Bhupinder Singh

(At 11:30 AM)

09.07.2020

Present: Ld. Counsel Sh. Kamal Jeet Singh for the complainant did not turn up in the Video conference (meeting ID No. 919211305) despite having been intimated by Ahlmad Sh. Ravi Khatri in his mobile phone no. 9212609282 well in advance. Accordingly, put up for purpose fixed on 10.09.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No. 192/13
PS Mayapuri
State Vs. Sameer Minz

(At 11:45 AM)

09.07.2020

Present: None for the state

Ld. Counsel Sh. D. D. Sharma for the accused persons did not turn up in the Video conference (meeting ID No. 919211305) despite having been intimated by Ahlmad Sh. Ravi Khatri in his mobile phone no. 9313864289 well in advance. Accordingly, put up for hearing on the point of sentence on 16.07.2020.

Issue court notice to the complainant for the date fixed.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No. 74/17
PS Mayapuri
State Vs. Raj Das
(At 12:11 PM)

09.07.2020

Present: None for the state

Ld. Counsel Sh. Shyam Lal for the accused did not turn up in the Video conference (meeting ID No. 919211305) despite having been intimated by Ahlmad Sh. Ravi Khatri in his mobile phone no. 9811391338 well in advance. Accordingly, put up for hearing on the point of sentence on 16.07.2020.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi

FIR No. 365/18
PS Nihal Vihar
State Vs. Narender Sharma & Ors.
(At 2:10 PM)

09.07.2020

Present: Ld. APP for the State through Video-conferencing (Cisco –Webex vide meeting ID No.915815057).

Sh. J. S. Arya, Ld. Counsel for the applicant/accused Narender Sharma through Video-conferencing (Cisco –Webex vide meeting ID No.915815057).

Arguments heard on the bail application moved on behalf of the accused Narender Sharma. It is stated that the accused was falsely implicated in the present case. The applicant/accused is in JC since 30.08.2018. It is submitted that the only material witness i.e PW-2 got examined by the prosecution, has failed to support the case of the prosecution.

Bail application is opposed by Ld. APP for the State.

Record perused.

It is observed that complainant i.e. PW-2 Mukesh had identified accused in examination-in-chief as the culprit who robbed him. However, in his cross-examination dated 06.07.2019, he admitted the suggestion put by the Ld. Defence Counsel to the effect that he had seen the accused person at PS prior to participation in TIP proceedings. PW-2 had even gone to the extent of saying that he could not say whether the accused persons, who are present in the court on that day, were the same persons who had snatched the money from him. Another public witness got examined by the prosecution is PW-5 Ankit Goel. It appears from the testimony of PW-5 Ankit Goel that he is only a hearsay witness as he stated that he received telephonic information from Mukesh (complainant herein) that he has been robbed of the money by two persons in the area of Nihal Vihar. No other eye witness remains to be examined. In view of the failure of the complainant to identify the culprit, who had robbed him, the fact that the accused had already suffered incarceration in JC since 30.08.2018 and the fact that remaining witnesses could not be examined due to Covid 19 pandemic, no fruitful purpose shall be served by keeping the applicant/accused in JC. Accordingly, accused Narender Sharma be released on bail on his furnishing the personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

Bail application stands disposed of.

Copy of order be given Dasti, as prayed for through whatsapp.



(PANKAJ ARORA)
M.M-03 (West), THC, Delhi